

(1)

FIR No.318/18

PS: Patel Nagar

State Vs. Lakhwinder Singh @ Suresh & Ors.

U/s 147/148/149/186/307/353/34 IPC & 25/27 Arms Act

03.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. R.R. Jha, Ld. Counsel for the applicant/ accused  
Prem Singh @ Lal Singh through VC.

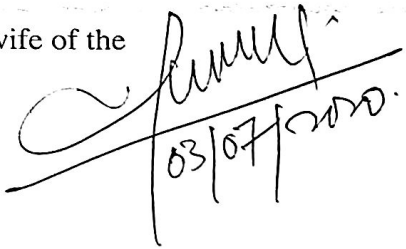
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Prem Singh @ Lal Singh for grant of interim bail for a period of 30 days.

Reply to the above application has been received on behalf of SI Satyavir Singh.

Ld. Counsel for the applicant/accused Prem Singh @ Lal Singh submits that the present application has been filed on behalf of applicant/accused on the ground of illness of wife of applicant/accused namely Smt. Kajal. However, in the reply it is also mentioned that the wife of the applicant/accused namely Smt. Kajal has taken treatment on 24.06.2020 from Deen Dayal Upadhyay hospital as out door patient and doctor mentioned as blood inspection, chest pain on treatment card.

Therefore, considering the illness of wife of the

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03/07/2020.

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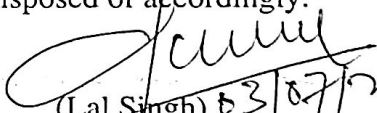
applicant/accused namely Smt. Kajal, the present application deserves to be allowed only for 15 days.

Accordingly, the applicant/accused Prem Singh @ Lal Singh is admitted on interim bail for a period of 15 days from the date of his release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of court concerned.

The applicant/accused shall not temper with the evidence and come into contact with the witnesses of the present case during the period of interim bail. The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail period.

The copy of this order be sent to concerned jail superintendent.

Application u/s 439 Cr.P.C., is disposed of accordingly.

  
(Lal Singh) 63/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020

FIR No. 114/19  
PS: Punjabi Bagh  
State Vs. Rahul Yadav  
U/s 392/397/365/34 IPC & 25/54/59 Arms Act.

03.07.2020

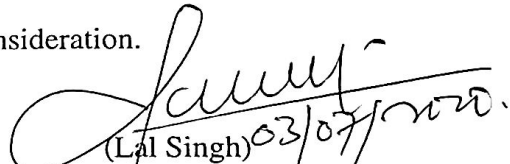
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Baldev Singh Solanki, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

In this case another bail application has been filed on behalf of the applicant/accused Rahul Yadav through DLSA and same is also listed for today.

Therefore, in these circumstances, matter is adjourned for 06.07.2020.

Put up on 06.07.2020 for consideration.

  
(Lal Singh) 03/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020

FIR No. 114/19  
PS: Punjabi Bagh  
State Vs. Rahul Yadav  
U/s 392/397/365/34 IPC & 25/54/59 Arms Act.

03.07.2020

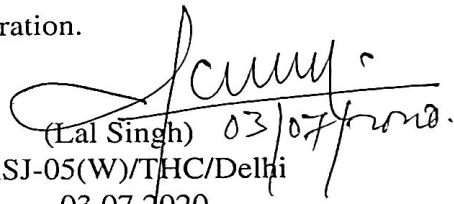
Present : Present : Sh. M.A. Khan, Ld. Addl. PP for the State  
through video conferencing on Cisco Webex.  
Sh.R.R. Jha, Ld. Legal Aid Counsel for the applicant/  
accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf  
of applicant/accused for grant of interim bail.

In this case another bail application has been filed on  
behalf of the applicant/accused Rahul Yadav through private counsel  
and same is also listed for today.

Therefore, present application be taken up on  
06.07.2020.

Put up on 06.07.2020 for consideration.

  
(Lal Singh) 03/07/2020.  
ASJ-05(W)/THC/Delhi  
03.07.2020

FIR No.636/19  
PS: Nihal Vihar  
State Vs. Narender Sharma @ Akhtar  
U/s 307/34 IPC & 25/27 Arms Act

03.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Nitin Vashistha, Ld. Counsel for the applicant/accused through VC.

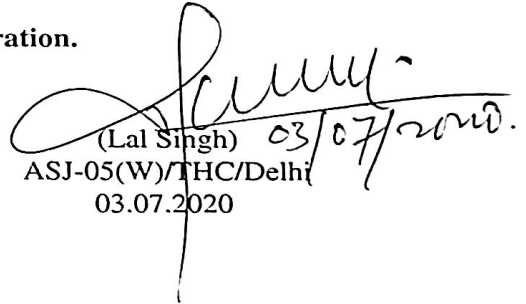
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

Reply to the above application has been received on behalf of SI Amit Nara alongwith previous involvement report of applicant/accused. However, despite direction to IO/SHO concerned to verify the medical documents of father of the applicant/accused as well as family details & circumstances of the applicant/accused, the medical documents of the father of the applicant/accused has not been verified by the police.

**Issue fresh notice to IO/SHO concerned to verify the medical documents of father of the applicant/accused as well as family details & circumstances of the applicant/accused, returnable for 07.07.2020.**

**Copy of this order be sent to DCP concerned to ensure the compliance of this order.**

**Put up on 07.07.2020 for consideration.**

  
(Lal Singh) 03/07/2020.  
ASJ-05(W)/THC/Delhi  
03.07.2020

(1)

FIR No.882/15  
PS: Nihal Vihar  
State Vs. Manish  
U/s 302/307/34 IPC

03.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Dr. A.P. Singh, Ld. Counsel for the applicant/accused through VC.

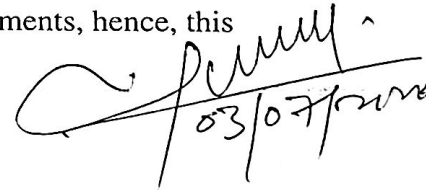
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Manish for grant of interim bail.

Reply to the above application has been received on behalf of Jitender Dagar, ATO/Nihal Vihar alongwith previous involvement report of applicant/accused. As per previous involvement report the applicant/accused is involved only in the present case.

The conduct report has also been received from concerned superintendent, central jail No.8/9, Tihar, Delhi. As per the report the applicant/accused has been awarded with multiple punishments in the jail. However, the conduct of the applicant/accused has remained satisfactory for the last one year.

Ld. Addl. PP for the State submits that the since the accused has been awarded with multiple punishments, hence, this

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03/07/2020

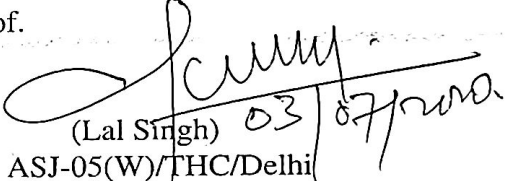
(2)

applicant/accused does not fall under the criteria as laid down by the HPC.

At this stage, Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application with liberty to file afresh and he may be permitted to withdraw the same.

Therefore, in view of the facts & circumstances of the case as well as submissions of the Ld. Counsel for the applicant/accused, the application is hereby dismissed as withdrawn with liberty to file afresh.

Application u/s 439 Cr.P.C., filed on behalf of applicant/accused, is accordingly disposed of.

  
(Lal Singh) 03/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020

FIR No.129/16  
PS: Mayapuri  
State Vs. Pankaj @ Danny  
U/s 394/398/412/34 IPC

03.07.2020

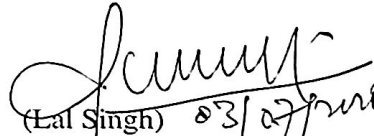
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.S.P. Sharma, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for further arguments.

However, at this stage, Ld. Counsel for the applicant/accused submits that though the present application was filed under the criteria/guidelines as laid down by the HPC dated 18.05.2020, however, this application may also be treated as application for interim bail on the ground of illness of applicant/accused. He further submits that the applicant/accused is unwell in the jail and suffering from illness. He further submits that medical report may be called from the concerned jail superintendent.

Therefore, issue notice to the concerned jail superintendent to file report regarding medical status of applicant/accused, returnable for 14.07.2020.

Put up on 14.07.2020 for consideration.

  
(Lal Singh) 03/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020



FIR No.381/19  
PS: Nihal Vihar  
State Vs. Manjeet Saini @ Bholu  
U/s 307/120B IPC & 25/27/59 Arms Act

03.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.Nishant Rana, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail for a period of 45 days.

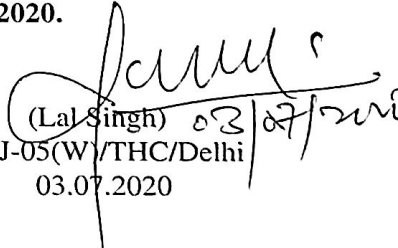
Ld. Counsel for the applicant/accused submits that the present applicant/accused falls under the criteria/guidelines as laid down by the HPC of Hon'ble High Court vide order dated 18.05.2020.

Reply to the above application has been received on behalf of ASI Heera Lal alongwith previous involvement report of applicant/accused. As per the previous involvement report, the applicant/accused is shown as involved in the present case only.

However, the report regarding conduct of the applicant/accused has not been received from the jail superintendent.

**Issue notice to concerned Jail Superintendent, to file report regarding conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 09.07.2020.**

Put up on 09.07.2020 for consideration.

  
(Lal Singh) 03/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020

(1)

FIR No.1398/15  
PS: Uttam Nagar  
State Vs. Abhishek  
U/s 302 IPC

03.07.2020

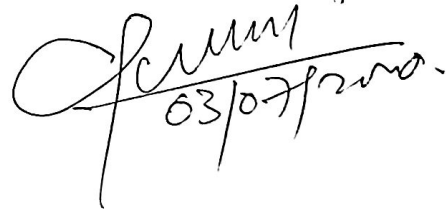
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Chetan Pangasa, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

Reply has already been received on last date of hearing, on behalf of Inspector K.K. Mishra, alongwith previous involvement report of applicant/accused.

Ld. Counsel for the applicant/accused submits that the interim bail granted to the applicant/accused is going to be expired today. He further submits that the application for extension of bail is under the criteria/guidelines as laid down by the HPC dated 18.05.2020. He further submits that the bail was extended on 20.05.2020 by Ld. ASJ-08, West, THC, under the criteria as laid down by the HPC for a period of 45 days. Perusal of order dated 20.05.2020 of Ld. ASJ-08, West, THC, shows that the interim bail was extended for a period of 45 days, however, in the said order there

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03/07/2020

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is no mention whether this case falls under the criteria of HPC guidelines.

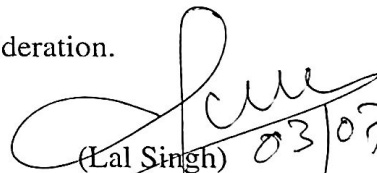
The applicant/accused was initially granted bail on 22.04.2020 and after that on 06.05.2020 and lastly on 20.05.2020.

Therefore, issue notice to IO/SHO concerned to file report regarding previous involvement of the applicant/accused, returnable for 13.07.2020.

Notice be also issued to the concerned jail superintendent to file report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 13.07.2020.

In the meanwhile, the interim bail already granted to the applicant/accused is extended till 13.07.2020 on the same terms & conditions. The bail bond already furnished is also extended till 13.07.2020.

Put up on 13.07.2020 for consideration.

  
(Lal Singh) 03/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020

**FIR No. 119/2019**

**PS Mundka**

**U/s 395/397/506/120B/412/34 IPC & 25/27/54/59 A.Act**

**State Vs. Manish @ Ajay @ Bhola**

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Himanshu Saxena, Ld.Counsel for the applicant/accused through Video conferencing.

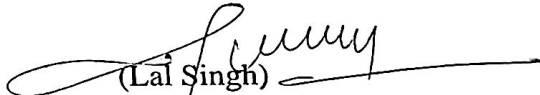
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

Reply has been received on behalf of IO/Insp. Bishambar Dayal of PS Mundka alongwith previous involvement report of the applicant/accused.

Ld.counsel for the applicant/accused submits that co-accused Rahul Verma has also been granted interim bail by this Court and which was extended upto 20.07.2020.

However, in the instant matter, as per the previous involvement report, the applicant/accused Manish @ Ajay @ Bhola is involved in one another case i.e. FIR No. 58/2019 of PS Mundka.

Put up on **10.07.2020** alongwith main case file as well as file of application of co-accused Rahul Verma, which was stated to be disposed of on 27.06.2020.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

**FIR No. 233/2018**  
**PS Kirti Nagar**  
**U/s 498A/304B/306 IPC**  
**State Vs. Sheel Priya Gautam**

03.07.2020

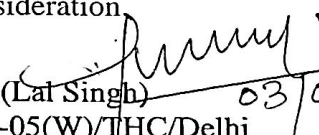
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Radhey Shyam, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. is listed today for consideration.

On the last date of hearing i.e. 27.06.2020, notice was issued to the concerned Jail Supdt. to file report regarding conduct of the applicant/accused, however, no report has been received from the concerned Jail Supdt.

Therefore, issue fresh notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 09.07.2020.

Put up on 09.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

03/07/2020.

**FIR No. 15/2018**  
**PS Ranhola**  
**U/s 302/34 IPC**  
**State Vs. Naushad**

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Pankaj Kanpal, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

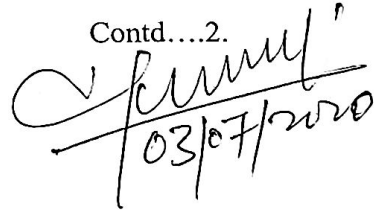
Ld.counsel for the applicant/accused submits that the present application of the applicant/accused has been filed under the guidelines/Criteria laid down by the Hon'ble HPC dt. 18.05.2020 and the case of the applicant/accused is covered under the said guidelines.

Reply has been received on behalf of SI Amit Rathi alongwith previous involvement report and as per which, the applicant/accused is shown involved only in the present case.

Report has also been received from the Dy. Supdt., Central Jail no.3, Tihar, Delhi regarding the conduct of the applicant/accused.

However, perusal of the conduct report of the applicant/accused, as filed by Dy. Supdt., Central Jail no.3, Tihar, Delhi, the applicant/accused is admitted in Jail on 11.01.2018 and

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03/07/2020

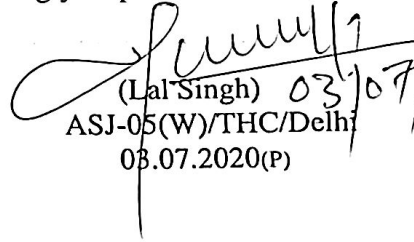
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the conduct of the applicant/accused is bad/unsatisfactory due to punishment awarded to him in the jail.

As per the conduct report of the applicant/accused, the applicant/accused has been awarded two punishment tickets in the jail i.e. on 19.04.2019 and 10.09.2019.

As per the report of Dy. Supdt., Central Jail no.3, Tihar, Delhi, the conduct of the applicant/accused in the jail is bad/unsatisfactory, hence, this Court is of the view that the present case does not fall under the Criteria laid down by the HPC dt. 18.05.2020. As such, the present application deserves to be dismissed on the abovesaid ground and accordingly, the application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused Naushad is dismissed.

Application is accordingly disposed of.

  
(Lal Singh) 03/07/2020  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

**FIR No. 882/2015**  
**PS Nihal Vihar**  
**U/s 302/307/34 IPC**  
**State Vs. Nitin @ Parveen**

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Bharat Bagga, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

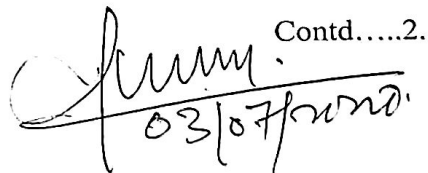
Ld.counsel for the applicant/accused submits that the present application has been filed on behalf of the applicant/accused under the Criteria laid down by the Hon'ble HPC dt.18.05.2020.

Reply has been received on behalf of ATO Jitender Dagar of PS Nihal Vihar alongwith previous involvement report.

As per the previous involvement report, the applicant/accused is involved in two more cases apart from the present case i.e. FIR no. 868/2014 PS Mangol Puri and FIR no. 1716/2015 PS Mangol Puri.

Report has also been received on behalf of Supdt. Central Jail No. 8/9, Tihar, Delhi as per which, the applicant/accused Nitin @ Parveen has been awarded with multiple punishments in the Jail. However, the conduct of the applicant/accused is satisfactory for the last one year.

Since, the applicant/accused is involved in two more cases

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03/07/2020



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apart from the present case, hence, the present application does not fall under the Criteria laid down by the HPC dt. 18.05.2020.

Accordingly, the present application deserves to be dismissed. Thus, the application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused is dismissed.

Application is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

03/07/2020

**FIR No. 882/2015**  
**PS Nihal Vihar**  
**U/s 302/307/34 IPC**  
**State Vs. Rahul @ Hulla**

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Bharat Bhagga, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail under the Criteria laid down by the Hon'ble HPC dt. 18.05.2020.

Reply has been received on behalf of ATO Jitender Dagar of PS Nihal Vihar alongwith previous involvement report.

As per the previous involvement report, the applicant/accused Rahul is involved in one more case apart from the present case, i.e. FIR no. 105/2016 PS Hari Nagar u/s 323/377/34 IPC.

Moreover, in the reply, as filed by the ATO, it is also mentioned that first bail application of the applicant/accused has been dismissed by Ms. Vrinda Kumari, Id. ASJ/West on 12.06.2020.

A report has also been received from the Dy.Supt., Central Jail No. 4, Tihar, Delhi, as per which the conduct of the applicant/accused Rahul @ Hulla is unsatisfactory.

Therefore, it is amply clear that the present application does not fall under the Criteria laid down by the HPC dt. 18.05.2020.

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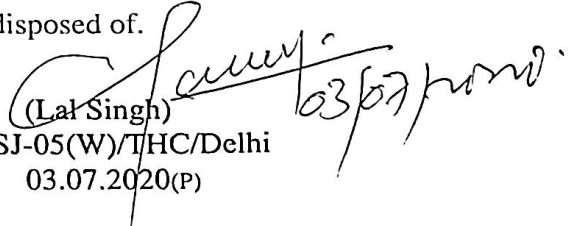
*Sharma*  
03/07/2020

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Therefore, in view of the above facts & circumstances as well as considering the above reports, the present application deserves to be dismissed.

Accordingly, the present application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused is hereby dismissed.

Application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

**FIR No. 484/2015**

**PS Mundka**

**U/s 302/394/397/120B/34 IPC and 25/27/54/59 Arms Act**

**State Vs. Sanjeet @ Sanju**

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Ravin Rao, Proxy Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

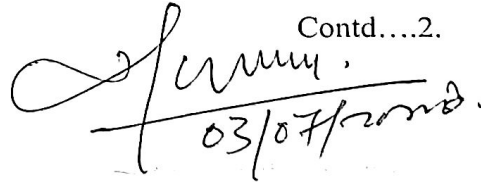
Reply has already been received on behalf of SI Ramesh Kumar.

Report has also been received from the concerned Jail Supdt., Jail no. 1, Tihar, Delhi, as per which, the applicant/accused has been awarded punishment ticket in jail on 04 occasions and his conduct is not good in the jail.

As per reply filed on behalf of SI Ramesh Kumar, the present applicant/accused is not involved in any other case apart from the present case.

At this stage, Ld.counsel for the applicant/accused submits that the applicant/accused has also taken the ground of his medical condition for interim bail. He also submits that the medical status report of the applicant/accused may be also called from the concerned jail.

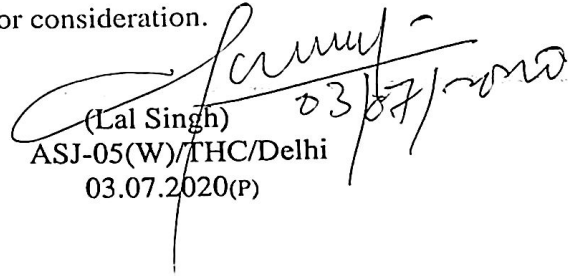
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03/07/2020

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Accordingly, issue notice to the concerned Jail Supdt.  
to file report regarding the medical status of the applicant/accused,  
returnable for 13.07.2020.

Put up on 13.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

FIR No. 428/2018  
PS Khyala  
U/s 302/201 IPC  
State Vs. Parvinder Singh @ Kallu

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Shubham Asri, Ld. Counsel for the applicant/accused through Video conferencing.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

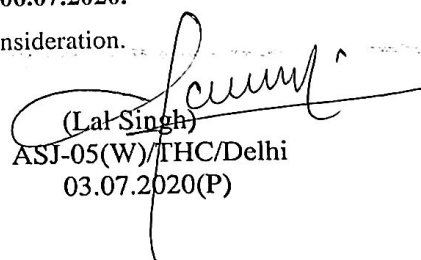
Notice was issued to the IO/SHO concerned to verify the medical documents of mother of the applicant/accused. However, reply has been received on behalf of SI Chhotey Lal of PS Khyala stating therein that two days more time may be given for verification of medical documents of mother of the applicant/accused.

At this stage, Ld.counsel for the applicant/accused submits that SHO of PS Khyala is not cooperating for verification of the medical documents of mother of the applicant/accused despite providing copy of the medical documents on the earlier date.

Therefore, issue fresh notice to the IO/SHO concerned to verify the medical documents of mother of the applicant/accused namely Smt.Narinder Kaur, returnable for 06.07.2020.

Copy of this order be sent to the concerned DCP with the direction to ensure the verification of medical documents of mother of the applicant/accused and report be filed on 06.07.2020.

Put up on 06.07.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
03.07.2020(P)

**FIR No. 389/2019**  
**PS Punjabi Bagh**  
**U/s 302 IPC & 25/27 Arms Act**  
**State Vs. Mohd. Ikram @ Arif**

03.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Sanju Gupta, Ld. Counsel for the applicant/accused through Video conferencing.

Matter is listed today for consideration on the application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused.

On 27.06.2020, notice was issued to the Jail Supdt. to file medical status report of the applicant for today, however, the same has not been received from the concerned Jail Supdt.

**Issue fresh notice to the concerned Jail Supdt., to file medical status report of the applicant/accused, returnable for 07.07.2020.**

Put up on 07.07.2020 for consideration.

(Lal Singh)  
ASL-05(W)/PHC/Delhi  
03.07.2020(P)

3/07/2020